

cated at the Travancore House to elsewhere; and

(c) the steps taken or proposed to be taken in this regard and the time by which those are likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Monopolies and Restrictive Trade Practices Commission, which is at present located at the Travancore House, has been allotted alternative accommodation in Kota House Annex and Bikaner House Hutments which are under repairs/renovation by CPWD. The work is nearing completion. The Commission proposes to start shifting to the new premises shortly. The Delhi Security Police, which is occupying a part of the Travancore House, has been allotted an alternative piece of land. The Government of India have given an undertaking to the Supreme Court for the vacation of the Travancore House by the Delhi Security Police by 31st May, 1993.

Flood Assistance to Assam

2323. SHRI NURUL ISLAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of families rendered homeless and landless by the erosion caused by Brahmaputra river in the Districts of Dhubri, Gopalpara, Nowgaon and Barpeta in Assam during last three years;

(b) whether the Union Government have extended any financial assistance to the Government of Assam to provide rehabilitation to such families; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) In-

formation is being collected and will be laid on the Table of the House.

[*Translation*]

Pension to Tamra Patra Holders

2324. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) number of the applications received from Tamra Patra holders for pension during the last three years; and

(b) the number of persons out of them who have not been sanctioned pension so far and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) No separate record of receipt and disposal of applications from "Tamra Patra" holders for grant of Swatantra Sainik Samman Pension is being maintained.

[*English*]

Effects of Erosion of Brahmaputra on Kaziranga National Park

2325. SHRI NURUL ISLAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the existence of the Kaziranga National Park in Assam is threatened by the erosion of river Brahmaputra; and

(b) if so, the remedial measures taken or proposed to be taken in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) The reach of the Brahmaputra river passing through Kaziranga National Park in Assam had experienced erosion and a scheme to tackle the problem

had been prepared by the State Government in 1984. The Technical Advisory Committee of the Planning Commission considered the proposal in 1986 and advised its deferment till the satisfactory performance of the earlier approved scheme for the protection of Palashari Gumi area was established. Subsequently the Central Water Commission also advised the State Government in June, 1990 to arrange for the assessment of channel entry conditions, by the experts of the Central Water & Power Research Station, Pune.

Foreign Missionaries in India

2326. SHRI SHANKERSINH VA-GHELA :

DR. A. K. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign missionaries working in India at present, State-wise;

(b) the institutions and organisations with which each one of them is attached;

(c) the nature of control exercised by the Government on the activities of these missionaries and also in regard to receipt of money from foreign and its disposal; and

(d) the year upto which accounts of such money have been received by the Government and scrutinised?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) According to the information available as on 1-1-1990, 2046 foreign missionaries were residing/working in India. The State-wise information is given in the enclosed statement.

(b) It is not practical to maintain this information as the missionaries are frequently required to change their

locations and organisations keeping in view the needs from time to time. Similarly, the labour involved in collecting this information may not be commensurate with the results proposed to be achieved.

(c) The receipt and utilisation of foreign contribution by organisations are regulated by the Foreign Contribution (Regulations) Act, 1976. Under the provisions of the said Act, each organisation is required to send Foreign Contribution returns to this Ministry giving details of its receipt and utilisation. Action is taken under the provisions of the Act in case any violation is detected.

(d) The organisations have so far furnished returns of receipt of foreign contribution upto the year 1990. Accounts upto the year 1989 have been scrutinised.

STATEMENT

Statewise report of registered foreign Missionaries present in India as on 1-1-1990

| State/Union Territories | Missionaries |
|------------------------------|--------------|
| 1 Assam | 2 |
| 2 Andhra Pradesh | 498 |
| 3 Bihar | 199 |
| 4 Goa | 14 |
| 5 Himachal Pradesh | 16 |
| 6 Jammu & Kashmir | 7 |
| 7 Karnataka | 223 |
| 8 Kerala | 38 |
| 9 Madhya Pradesh | 95 |
| 10 Maharashtra | 13 |
| 11 Manipur | 6 |
| 12 Mizoram | 2 |
| 13 Nagaland | 2 |
| 14 Orissa | 45 |
| 15 Punjab | 10 |
| 16 Rajasthan | 17 |
| 17 Sikkim | 3 |
| 18 Tamil Nadu | 367 |